

(b) if so, the reaction of Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) Yes, Sir.

(b) The Government has filed a review petition against the judgement dated 13.09.2012 of Supreme Court in WP(C) No. 210/2012.

### **Increase in annual plan for Rajasthan**

†2263. SHRI ASHK ALI TAK : Will the PRIME MINISTER be pleased to state:

(a) the increase made in the annual plan of the Rajasthan State for the year 2012-13, the details thereof;

(b) whether Government proposes to make a special provision in the next plan for the desert and tribal dominated areas; and

(c) if so, the amount thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA) : (a) The Annual Plan of Rajasthan for the year 2012-13 has increased by Rs. 6000.00 crore over the Annual Plan 2011-12. The approved outlay of Rajasthan for the Annual Plan 2012-13 is Rs. 33500.00 crore while for the Annual Plan 2011-12, it was Rs. 27500.00 crore.

(b) and (c) Government of Rajasthan has intimated that preparation of draft Annual Plan 2013-14 is under process. The details will be known only after the finalisation of Annual Plan 2013-14.

### **Tribal districts in Andhra Pradesh**

2264. SHRIMATI GUNDU SUDHARANI : Will the PRIME MINISTER be pleased to state:

(a) the details of each of the project undertaken under the Integrated Action Plan (IAP) for 60 selected tribal and backward districts in the country;

(b) the details of physical targets set and achieved in the identified tribal districts in Andhra Pradesh;

(c) whether it is a fact that the Ministry has identified some more districts under IAP; and

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†Original notice of the question was received in Hindi.